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**PART-IV**  
**GOVERNMENT OF MEGHALAYA**  
**LAW (B) DEPARTMENT**

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**NOTIFICATION**

The 6th October, 2023.

**No.LL(B).99/2011/Pt./321.**—The National Law University of Meghalaya (Amendment) Act, 2023 (Act No. 11 of 2023) is hereby published for general information.

**MEGHALAYA ACT NO. 11 OF 2023**

*(As passed by the Meghalaya Legislative Assembly)*

*Received the assent of the Governor on the 3rd October, 2023.*

*Published in the Gazette of Meghalaya Extra-Ordinary issue dated 6th October, 2023.*

**THE NATIONAL LAW UNIVERSITY OF MEGHALAYA (AMENDMENT) ACT, 2023****An****Act**

*further to amend the National Law University of Meghalaya Act, 2022 (Act No. 10 of 2022).*

Be it enacted by the Legislature of the State of Meghalaya in the Seventy fourth Year of the Republic of India as follows:-

- Short title and Commencement.** 1. (1) This Act may be called the National Law University of Meghalaya (Amendment) Act, 2023.
- (2) It shall come into force at once.
- Amendment of Section 15.** 2. In Section 15 of the National Law University of Meghalaya Act, 2022 (hereinafter referred to as the principal Act), -
- (1) for the existing sub-section (1), the following shall be substituted namely;-
- “(1) There shall be a Finance Committee constituted by the Executive Council consisting of the following namely;-
- (i) Senior Government Official not below the rank of Joint Secretary to be nominated by the Government of Meghalaya - Chairperson
- (ii) Finance and Accounts Officer of the University - Member
- (iii) 2 (two) persons one of whom to be nominated by the General Council and the other by the Government of Meghalaya Member.”
- (2) for the existing sub-section (2), the following shall be substituted, namely;-
- “(2) The members of the Finance Committee other than the Finance and Accounts Officer of the University shall hold office so long as they continue as members of the Finance Committee.”
- (3) for the existing sub-section (5), the following shall be substituted, namely;-
- “(5) The Senior Government Official not below the rank of Joint Secretary nominated by the Government of Meghalaya shall preside over the meetings of the Finance Committee. In his absence the Registrar of the Law University shall preside the meetings but not participate or be part to any decision of the Committee. In case of difference of opinion among the members, the opinion of the majority of the members present shall prevail.”
- Amendment of Section 28.** 3. In Section 28 of the principal Act, wherever the words “Governing Council” appears, shall be substituted by the words “General Council.”

**D. LYNGDOH,**

Joint Secretary to the Govt. of Meghalaya,  
Law (B) Department.